

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
PRINCIPAL BENCH

ITEM No. 125
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International
v.

.... Petitioner/Applicant

M/s. Soho Infrastructure Pvt Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Ashish Pathak, Advocate.

ORDER

The Resolution Professional is directed to inform the CoC to appear before this Bench on next date of hearing.

List the matter for further consideration on 24th August, 2021.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)